IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI

REGIONAL BENCH – COURT NO. I

Service Tax Appeal No. 40025 of 2015

(Arising out of Order-in-Appeal No. 155/2014-CE dated 06.08.2014 passed by the Commissioner of Central Excise (Appeals), No. 1, Foulks Compound, Anai Road, Salem – 636 001)

M/s. Jayavarma Textiles Private Limited (Unit II) : Appellant
S.F. No. 175, Kurichipudur,
Kunnathur to Gobi Main Road, Avinashi Tk.,
Tiruppur – 638 110

VERSUS

Commissioner of Central Excise and Service Tax : Respondent
No. 1, Foulks Compound, Anai Road,
Salem – 636 001

APPEARANCE:

Shri R. Balagopal, Consultant for the Appellant

Shri N. Satyanarayanan, Assistant Commissioner for the Respondent

CORAM:

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)
HON'BLE MR. K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 40102 / 2024

DATE OF HEARING/DECISION: 31.01.2024

Order : [Per Bench]

Shri R. Balagopal, Ld. Consultant for the appellant submits a copy of the Discharge Certificate in Form No. SVLDRS-4 issued to the assessee under the Sabka Vishwas (Legacy Dispute Resolution) Scheme ('SVLDR Scheme' for short), 2019 and requests that the present appeal is deemed to be withdrawn in terms of Section 127 (6) of the Finance Act, 2019 for availing the benefit of the SVLDR Scheme.

2. Shri N. Satyanarayanan, Ld. Assistant Commissioner for the Revenue accepts that the tax has been paid and the issue is settled under the said scheme.

3. The copy of Form No. SVLDRS-4 submitted by the appellant is taken on record. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

Sd/-	Sd/-
(K. ANPAZHAKAN)	**(P. DINESHA)**
MEMBER (TECHNICAL)	MEMBER (JUDICIAL)

Sdd